

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

IA NO. 1866 OF 2018
IN
DFR NO. 5029 OF 2018

Dated: 21st December, 2018

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

**M/s Arya Energy Ltd. & Anr.
Vs.**

...Appellant(s)

**Madhya Pradesh Power Management
Company Ltd. & Anr.**

...Respondent(s)

Counsel for the Appellant(s) : Ms. Neha Garg for
Ms. Swapna Seshadri

ORDER

IA NO. 1866 OF 2018
(Appl. for urgent listing)

We have heard learned counsel for the applicant/appellant. For the reasons stated in the application, the application is disposed of.

DFR NO. 5029 OF 2018

Issue notice to the Respondents on the appeal as well as on the interim applications returnable on 02.01.2019. Dasti, in addition, is permitted.

List the matter on **02.01.2019** subject to curing the defects.

(S. D. Dubey)
Technical Member

(Justice Manjula Chellur)
Chairperson